

**কলকাতা** : যাত্রীদের সুবিধা বৃদ্ধি  
লক্ষ্যে ডিজিটালাইজেশন প্রদর্শনের  
একটি উল্লেখযোগ্য পদক্ষেপ  
হিসেবে, পূর্ব রেলের হাওড়ক  
বিভাগ ইউটিএস মোবাইল অ্যাপ  
একটোম্যাটিক টিকিট ভেডিও  
মেশিন (এটিভিএম) এবং বুকিং  
কাউন্টারে উপলব্ধ কিউআর  
কোডের মাধ্যমে ডিজিটাল  
পেমেন্ট জনপ্রিয় করার প্রচারাভিযান  
জোরদার করেছে। বিভাগীয়  
রেলগুয়ে নির্দেশক শ্রী সঞ্জীব  
কুমারের নির্দেশনায় এবং সিনিয়র  
বিভাগীয় বার্ণাজিক ব্যবস্থাপক শ্রী  
রাহুল রঞ্জনর নেতৃত্বে এই সক্রিয়  
উদ্যোগটি পর্যালিখিত হচ্ছে।  
অভিযানের লক্ষ্য লক্ষ হল নগদ  
অনোদানের হ্রাস করা, টিকিট  
কাউন্টারে সারি কমানো এবং  
যাত্রীদের একটি পরিদ্রাণ এবং  
টিকিটিং অভিজ্ঞতা নিশ্চয় করা  
এবং অভিযানের অংশ হিসেবে,

আজ রামপুরহাট, সাইথিয়া,  
পাকুর এবং বিভাগের অন্যান্য  
ওরুলসপূর্ণ স্থানে সব একারিক  
স্টেশনের বিশেষ সচেতনতামূলক কার্য  
প্রচারণা চালানো হয়েছে। এই  
প্রচারণা চলাকালীন, রেলওয়ে  
কর্মীরা যাত্রীদের সাথে  
সক্রিয়ভাবে জড়িত ছিলেন,  
তাদের ডিজিটাল পেপারড  
কর্মীরা গুলির প্রাপ্যতা  
অবহিত করেছিলেন এবং  
ইউটিএস আড়া, এটিভিএম এবং  
বুকিং কাউন্টারে পেপারের জন্য  
ইউটিএস-ই-ভিত্তিক কিস্তি  
কোড কীভাবে ব্যবহার করবেন  
তা প্রশস্ত করেছিলেন। কর্মীরা  
আরও তুলে ধরেছিলেন যে  
ডিজিটাল পেপেন্ট কেবল ভ্রমণের  
টিকিটের জন্যই নয়, প্রাচীরফর্ম  
টিকিট কেনার জন্যও ব্যবহার করা  
যেতে পারে – যা নগদহীন এবং  
সুবিধাজনক রেলওয়ে অভিজ্ঞতার  
দিকে সম্পূর্ণ রূপান্তরকে সহজতর  
করে। এই দায়োগেটি সহজতর  
ওরুলওয়ের পরিয়েবাওলিতে  
সম্মত, পরিচালনা দপ্তর এবং  
উপাধিকৃত  
প্রশিক্ষিত কারার জন্য বৃহত্তর  
প্রতিশ্রুতির প্রতিশ্রুতি। হাওড়া  
বিভাগ সমাজের সকল অংশের  
কর্মী ট্রেন ভ্রমণকে আশ্রয়  
সহজলভ, ব্যবহারকারী-বান্ধব এবং  
একটি ডিজিটালভাবে ক্ষমতায়িত  
কারার জন্য তার প্রতিশ্রুতি  
পূর্ণাঙ্গ করেছেন।

রমেশ রায়ঃ পশ্চিম বঙ্গ সরকারের  
বনদপ্তর (নামখানা রেঞ্জ)  
সুন্দরবন পুলিশ জেলার সাগর  
খানার যৌথ উদ্যোগে দক্ষিণ ২৪  
পরগনা জেলার গঙ্গাসাগরের বামন  
খালি এম.পি.পি, উচ্চ বিদ্যালয়ের  
বহুভাষী কর্মসূচি পালন করা  
হচ্ছে। বিভিন্ন প্রাকৃতিক দুর্যোগে  
ক্ষতিগ্রস্ত হয়েছে ম্যানগ্রো  
ম্যানগ্রোড রক্ষা করার লক্ষ্যে  
এদিন স্কুলের মাঠে বিভিন্ন ধরনের  
ফল গাছ রোপণ কর্মসূচি  
রাজ্যের সুন্দরবন উন্নয়ন মন্ত্রী

স্বাক্ষর বিপ্লবের ৪ প্রাথমিক শিক্ষক নিয়োগে দুর্নীতি মামলায় অন্যসেসমেন্টে তিরস্কৃতের হয়ে ফের তখন মন্ত্রী চন্দ্রনাথ সিনহাকে। ৩১ জুলাই তারিখ দফতর থেকে তলব করা হয়েছে চন্দ্রনাথ সিনহা। এ পাঠ্যপাঠি ইডি পরবর্ত্তের সন্দন্যদের নামে থাকা স্থাবর অস্থাবর সম্পত্তির নথি নিয়েও যেতে বলা হয়েছে মন্ত্রী চন্দ্রনাথকে। প্রসঙ্গত, তৎকালীন রাজকোষ তলব করা হয়েছিল, কিন্তু তিনি হাজিরা এতেন। প্রসঙ্গ, মেতেছিলেন তালব কর। ইডি সুজ্ঞে খবর, ফের তাকে নোটিস পাঠিয়ে ৩১ জুলাই ডাকা হয়েছে। এই প্রসঙ্গে বলে রাখা যেতে, ২০২৪-এর মার্চ মাসে মন্ত্রী চন্দ্রনাথ সিনহার বোলপুরের বাড়িতে তল্লাশি অভিযান চায়েছিল ইডি। তখন তিনি ছিলেন রাজ্যের ক্ষুদ্র ও কৃষির শিক্ষামন্ত্রী। কেন্দ্রীয় বাহিনীর জওয়ানদের নিয়ে বাড়ি ঘেরে ফেলেছিলেন ইডি আধিকারিকরা। তখন মন্ত্রী বাড়িতে ছিলেন না। তাঁর পরিবারের কার খেদে কিছু তথ্য জানতে চেয়েছিলেন কেন্দ্রীয় গোয়েন্দারা তবে তাঁর বাড়ি থেকে বেশ কিছু নথি, টাকা ও মোবাইল ফোন বাজেয়াপ্ত করেছিল ইডি। এই অভিযানে কেন্দ্রীয় গোয়েন্দা এজেন্সি নগদ ৪১ লক্ষ টাকা উদ্ধার করে। এই প্রসঙ্গে ইদুরে দাঁড়া, এই বিপুল টাকার উদ্দেশ্যে কোথায় তার কোনও উত্তর ছিল না মন্ত্রীর কাছে। এই তল্লাশির এক সপ্তাহের মধ্যে মন্ত্রীর তলব করেছিল ইডি। তখন তিনি নিজে না এসে তাঁর এক প্রতিনিধিকে পাঠিয়েছিলেন। এরপর এই প্রতিনিধির সামনেই মন্ত্রীর বাজেয়াপ্ত করা মোবাইল ফোন আনলক করেছিলেন ইডি আধিকারিকরা। এরপর অবশ্য চন্দ্রনাথ সিনহা হাজির হয়েছিলেন ইডি দফতরে। এবার ফের তলব ডেকে পাঠাল কেন্দ্রীয় উদ্ভটকারী সন্থা।

[illegible]

লগুণ্ডা ভাৰত  
 শতৰ-পূৰ্বাঞ্চলে একট পৰিভ্ৰম  
 বং আৰ্হ গতিশীলতা বাক্ততন্ত্ৰ  
 ড়ে তোলার লক্ষ্যে, এ প্লাস চার্জ  
 শের একট শীৰ্ষস্থানীয় বৈদ্যুতিক  
 চাকার গাড়ি প্রস্তুতকৰ আখার  
 নাৰ্জিৰ সাথে একট কৌশলগত  
 হুন্দীদারত্ব ঘোষণা কৰেয়ে। এই  
 হুন্দীদাৰেব্বৰ লক্ষ্য হল উত্তৰ-পূৰ্ব  
 ৰিতে বেটুটিক যানবাহন  
 (ডি) চার্জ নেটওয়ার্ক সম্প্রসারণ  
 যা, যা এই অঞ্চলে ইতিব ব্যাপক  
 হুগকে উৎসাহিত কৰেয়ে। এই

অংশীদারিত্বের অধীনে, অ্যাথার্স এনার্জি উত্তর-পূর্ব অঞ্চল জুড়ে একাধিক কৌশলগত স্থানে ইভি চার্জার স্থাপন করবে, প্রতিটি সাইটে উন্নত দ্রুত চার্জার থাকবে, যা অত্যাধুনিক অত্যাধুনিক চার্জিং ক্ষমতার সাথে এমসিওর উচ্চ-ক্ষমতাসম্পন্ন অবকাঠামোর সাথে একীভূত করবে। চার্জিং পয়েন্টগুলি এ প্লাস চার্জ দ্বারা চালিত হবে, যা নির্বিঘ্নে অপজিট ব্যবহারের ব্যবহারকারীরা অভিজ্ঞতা নিশ্চিত করবে এই

সমযোগিতামূলক প্রচেষ্টায় লক্ষ্য হল  
পরিচর্য-পূর্ণাঙ্গোলে ইতি চার্জ  
উত্তরকালে শক্তিশালী করায়। নতুন  
চার্জিংয়ে গেলি সমস্ত এল এ স  
সি এস (এইট ইনেকট্রিক স্পাইন্ড  
চার্জিং সিস্টেম) সমগ্রসূচী এল ই  
ডিং (স্টেম) ইনেকট্রিক  
যানবাহন) -এর জন্য উপযুক্ত হবে।  
দ্রুত বর্ধনশীল ইতি ব্যবহারকারীর  
সমস্যা থেকে সার্থক করার জন্য এগুলি  
শহর-প্রধান ব্যায়াত করণের  
এল ই উচ্চ-প্রবাহের স্থানে স্থান করা  
হবে। এ প্লাস চার্জের প্রতিষ্ঠা ও

পাটচালক সামাক জেন বলেছেন, “অমরা অ্যাথার এনার্জির সাথে আমাদের শীতাদির বিরুদ্ধে পেরে আনন্দিত। যা আমাদের টেকসই এবং স্মার্ট গতিশীলতার দৃষ্টিভঙ্গি ভাগ করে নেয়।” এই সহযোগিতা কেবল উদ্ভব-পূর্বেই হইত গ্রহণকে ত্বরান্বিত করারবে না, বরং অঞ্চলের শীর্ষ ফুল-স্ট্যাক চার্জ পয়েন্ট অপারেটর (সিপিও) হিসাবে এ প্লাস চার্জের প্রদর্শনকেও শক্তিশালী করে প্রাথমিক পরিচালনা গুণাগুণ, ডিপার্টমেন্ট, শিফট এবং শিলিগুড়ির মতো গুরুত্বপূর্ণ নগর

কেন্দ্রগুলিকে লক্ষ্য করা হবে। আগামী আসন্নগুলিতে জোরতারা, ডিমাপুর, মাসতারা এবং উত্তর-পূর্বের অন্যান্য প্রধান শহরগুলিতে আরও সম্প্রসারণের পরিকল্পনা রয়েছে। শীঘ্রই ইন্সটলেশন শুরু হবে, যা উপরে উল্লিখিত শহরগুলি সুরক্ষিত করবে। এই অধ্যাদারিত্ব ভারতের সবচেয়ে গতিশীল কিন্তু তুলনামূলক অঞ্চলগুলির মধ্যে একটি। স্থিতিশীল, অত্যধিকমূল্য এবং ভবিষ্যতে জন্ম প্রাপ্ত ইতিবাচক সেক্টরে বিনিয়োগের ক্ষেত্রে গুরুত্বপূর্ণ মাইলফলক চিহ্নিত করে।

PRE-OFFER ADVERTISEMENT CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND CORRIGENDUM TO THE LETTER OF OFFER UNDER REGULATION 18(7) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

Window Glass Limited

CIN: L26109WB1960PLC024873

Registered Office: E-2/3, Gillander House, 8, N S Road, Kolkata – 700001, West Bengal, India;  
Tel. No.: 033 22307999; Fax No. 033 22489219; Email ID: wgkolkata@yahoo.com; Website: www.windowglass.biz

THIS PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT THE LETTER OF OFFER IS ISSUED BY HORIZON MANAGEMENT PRIVATE LIMITED, THE MANAGER TO THE OFFER, ON BEHALF OF MELBROW ENGINEERING WORKS PRIVATE LIMITED ("ACQUIRER") AND DEEPA BAGLA FINANCIAL CONSULTANTS PRIVATE LIMITED ("PAC"), FOR ACQUISITION OF UP TO 1,75,684 OFFER SHARES, REPRESENTING 25.21% OF THE VOTING SHARE CAPITAL OF WINDOW GLASS LIMITED ("TARGET COMPANY"), AT AN OFFER PRICE OF ₹717.50/- PER OFFER SHARE, PAYABLE IN CASH, TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, IN ACCORDANCE WITH THE PROVISIONS OF REGULATION 18 (7) OF SEBI (SAST) REGULATIONS ("PRE-OFFER CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND LETTER OF OFFER ADVERTISEMENT").

This Pre-Offer cum corrigendum to the Detailed Public Statement and the Letter of Offer Advertisement is to be read in conjunction with the: a) Public Announcement dated Wednesday, January 15, 2025 ("Public Announcement"), (b) Detailed Public Statement dated Saturday, January 18, 2025, in connection with this Offer, published on behalf of the Acquirer and PAC on Monday, January 20, 2025, in Financial Express (English daily) [All India Edition], Jansatta (Hindi daily) [All India Edition] and Arthik Lipi (Bengali daily) (Bengali Edition) ("Newspapers") ("Detailed Public Statement"), (c) Draft Letter of Offer dated Monday, January 27, 2025 filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ("Draft Letter of Offer"), (d) Letter of Offer dated Thursday, July 24, 2025, along with the Form of Acceptance-cum-Acknowledgement ("Letter of Offer"), (e) Recommendations of the Independent Directors of the Target Company which were approved on Saturday, July 26, 2025, and published in the Newspapers on Monday, July 28, 2025 ("Recommendations of the Independent Directors of the Target Company") (the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors, and this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement and Letter of Offer of the Target Company are hereinafter collectively referred to as 'Offer Documents') issued by the Manager on behalf of the Acquirer and PAC.

**Public Shareholders of the Target Company are requested to kindly note the following:**

**For capitalized terms used hereinafter, please refer to the titled as 'Definitions and Abbreviations' on page 7 of the Letter of Offer.**

**A. Offer Price**  
The Offer is being made at a price of ₹ 717.50/- per Offer, payable in cash.  
There has been no revision in the Offer Price.

**B. Recommendations of the Committee of Independent Directors ('IDC')**  
A Committee of Independent Directors of the Target Company comprising of Mr. Abhishek Gupta as the Chairperson of the IDC, Mr. Suresh Chandra Gupta, member of IDC approved their recommendation on the Offer on Saturday, July 26, 2025, and published in the Newspapers on Monday, July 28, 2025. The IDC Members are of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations. Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.

**C. Other details with respect to Offer**

1. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. There has been no competitive bid to the Offer.

2. The Letter of Offer has been dispatched on Thursday, July 24, 2025, to the Public Shareholders of the Target Company whose names appeared on the register of members as on the Identified Date, i.e., Thursday, July 17, 2025. The dispatch has been carried out through post to those Public Shareholders who had not registered their e-mail addresses with the Depositories and/or the Target Company, and through electronic mode (e-mail) to those Public Shareholders whose e-mail addresses were registered with the Depositories and/or the Target Company.

3. The Draft Letter of Offer dated Monday, January 27, 2025, was filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations, for its Observations. In pursuance of which all the observations received from SEBI vide letter bearing reference number SEBI Observation letter bearing reference number 'SEBI/HO/CFD/CFD-RAC-DCR2/P/OW/2025/18938 /1' dated Tuesday, July 15, 2025, incorporated in the Letter of Offer.

4. Except as stated hereinafter, there have been no material changes in relation to the Offer, other than those already disclosed in the Letter of Offer:

4.1 **Public Shareholders of the Target Company are requested to take note that the 'Offer Closing Date' mentioned in Letter of Offer shall be read as Wednesday, August 13, 2025 in place of Thursday, August 14, 2025 on cover page, page 2, 7, 8 and in 'Form of Acceptance cum Acknowledgement' and 'Last date of communicating rejection/acceptance and completion of payment of consideration or return of unaccepted Equity Shares to the shareholders of the Target Company' shall be read as Friday, August 29, 2025 in place of Monday, September 1, 2025 on page 2 under 'TENTATIVE SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER'.**

5. Please note that a copy of the Letter of Offer is also available and accessible on the websites of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the Target Company at [www.windowglass.biz](http://www.windowglass.biz), the Registrar to the Offer at [www.mdpl.in](http://www.mdpl.in), the Manager to the Offer at [www.horizonmanagement.in](http://www.horizonmanagement.in), and BSE Limited at [www.cse-india.com](http://www.cse-india.com), from which the Public Shareholders can download/print the same.

**D. Instructions for Public Shareholders**

a) **In case of Equity Shares are held in the Dematerialized Form:** The Public Shareholders who are holding Equity Shares in electronic/ dematerialized form and who desire to tender their Equity Shares in this Offer shall approach their respective Selling Broker indicating to their Selling Broker the details of Equity Shares that such Public Shareholder intends to tender in this Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. For further information, kindly refer to Paragraph 8.9. titled as 'Procedure for tendering shares held in Dematerialized Form' on page 30 of the Letter of Offer.

b) **In case of Equity Shares are held in Physical Form:** As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations. Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e. Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the shareholder's PAN Card, (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. For further information, kindly refer to the Paragraph 8.10. titled as 'Procedure to be followed by the registered Shareholders holding Equity Shares in physical form' on page 31 of the Letter of Offer.

c) **Procedure for tendering the Shares in case of non-receipt of the Letter of Offer:** Public Shareholders who have acquired Equity Shares but whose names do not appear in the records of Depositories on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. In case of non-receipt of the Letter of Offer, such Public Shareholders of the Target Company may download the same from the SEBI website ([www.sebi.gov.in](http://www.sebi.gov.in)) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by Stock Exchanges before the closure of the Offer. For further information, kindly refer to the Paragraph 8.13. titled as 'Procedure for Tendering the Shares in case of Non-Receipt of this Letter of Offer' on page 32 of the Letter of Offer.

**E. Status of Statutory and Other Approvals**  
No statutory approval is required for the proposed Open Offer. The Offer is being made in compliance with the provisions of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and does not attract any specific statutory or regulatory approval under applicable laws as on date. In case any such approval becomes applicable at a later stage, the Acquirer shall comply with the same as required under the applicable provisions. As on the date of Letter of Offer, the approvals from Banks / Financial Institutions is not required for this offer. For further information, kindly refer to the Paragraph 7.4. titled as 'Statutory and Other Approvals' at page 29 of Letter of Offer.

**F. Procedure for Acceptance and Settlement of Offer**  
The Open Offer will be implemented by the Acquirer and PAC through Stock Exchange mechanism made available by BSE Limited in the form of separate window ('Acquisition Window') as provided under the SEBI (SAST) Regulations, SEBI circular bearing reference number CIR/CFD/POLICY/CELL/1/2015 dated 13 April 2015, as amended read along with SEBI Circular CFD/DCR2/CIR/P/2016/131 dated 9 December 2016, as amended, and SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 issued by SEBI. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified under the Paragraph 8 titled as 'Procedure for Acceptance and Settlement' on page 30 of the Letter of Offer.

**G. Revised Schedule of Activities:**

| Nature of the Activity                                                                                                                                                                          | Schedule of Activities (as disclosed in the DLOF) |           | Revised Schedule of Activities |           |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------|-----------|--------------------------------|-----------|
|                                                                                                                                                                                                 | Date                                              | Day       | Date                           | Day       |
| Date of making the Public Announcement                                                                                                                                                          | January 15, 2025                                  | Wednesday | January 15, 2025               | Wednesday |
| Date of publication of Detailed Public Statement in newspapers                                                                                                                                  | January 20, 2025                                  | Monday    | January 20, 2025               | Monday    |
| Last Date of filing of Draft Letter of Offer with SEBI                                                                                                                                          | January 27, 2025                                  | Monday    | January 27, 2025               | Monday    |
| Last date for the public announcement of competing offer(s)                                                                                                                                     | February 11, 2025                                 | Tuesday   | February 11, 2025              | Tuesday   |
| Change of Control                                                                                                                                                                               | February 18, 2025                                 | Tuesday   | February 21, 2025              | Friday    |
| Identified Date*                                                                                                                                                                                | March 04, 2025                                    | Tuesday   | July 17, 2025                  | Thursday  |
| Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company whose names appear on the Register of Members as on the Identified Date                          | March 10, 2025                                    | Monday    | July 24, 2025                  | Thursday  |
| Last Date by which the committee of the independent directors of the Target Company is required to give its recommendation to the public shareholders of the Target Company for this Open Offer | March 16, 2025                                    | Sunday    | July 28, 2025                  | Monday    |
| Last date for upward revision of the Offer Price and/or the Offer Size                                                                                                                          | March 11, 2025                                    | Tuesday   | July 30, 2025                  | Wednesday |
| Date of public announcement for opening of the Offer in the newspapers where the DPS has been published                                                                                         | March 17, 2025                                    | Tuesday   | July 30, 2025                  | Wednesday |
| Date of Commencement of Tendering Period ("Offer Opening Date")                                                                                                                                 | March 18, 2025                                    | Tuesday   | July 31, 2025                  | Thursday  |
| Date of Closing of                                                                                                                                                                              |                                                   |           |                                |           |